

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1681**

TO BE ANSWERED ON THE 15TH MARCH, 2023/ PHALGUNA 24, 1944 (SAKA)

CRIMES AGAINST WOMEN

1681 DR. FAUZIA KHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of crime against women filed in various courts during each of the last five years and the current year State-wise/union territory-wise;

(b) the number of cases in which decisions/judgments have been pronounced by the courts and the number of cases still pending during the said period, State-wise; and

(c) the steps taken by Government to clear all the pending cases?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) & (b): National Crime Records Bureau (NCRB) compiles and publishes information on crime in its publication "Crime in India". The published reports are available till the year 2021. The State/UT-wise details of cases sent for trial, cases convicted and cases pending trial at the end of the year under crime against women during 2017-21 is at Annexure.

(c) : 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against women rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

However, Government of India has taken the following measures to ensure faster adjudication of cases concerning crime against women:-

i. The Criminal Law (Amendment) Act, 2018 mandates completion of investigation and filing of charge sheet in rape cases in 2 months and trials to also be completed in 2 months (Section 173 Cr.P.C.).

ii. Ministry of Home Affairs (MHA) has launched the “National Database on Sexual Offenders” (NDSO) on 20th September, 2018 to facilitate investigation and tracking of sexual offenders across the country.

iii. MHA has launched an online analytic tool “Investigation Tracking System for Sexual Offences” to monitor and track time-bound investigation in sexual assault cases in accordance with Criminal Law(Amendment) Act, 2018.

iv. In order to improve investigation, MHA has taken steps to strengthen DNA analysis units in Central and State Forensic Science Laboratories. This includes setting up of State-of-the-Art DNA Analysis Unit in Central Forensic Science Laboratory, Chandigarh. MHA has also sanctioned setting-up and upgrading of DNA Analysis units in State Forensic Science Laboratories after gap analysis and demand assessment.

V. MHA has notified guidelines for collection of forensic evidence in sexual assault cases and the standard composition in a sexual assault evidence collection kit. To facilitate adequate capacity in manpower, training and skill building programs have been undertaken for Investigation Officers, Prosecution Officers and Medical Officers.

VI. A Centrally Sponsored Scheme for setting up of 1023 Fast Track Special Courts (FTSCs) including 389 exclusive POCSO Courts was launched by the Central Government in the year 2019-20 to provide speedy justice to the victims of rape and POCSO Act. As of 31.01.2023, 764 FTSCs including 411 exclusive POCSO Courts are functional in 28 States/UTs.

VII. In addition to the above-mentioned measures, MHA has been issuing advisories from time to time to States/UTs to deal with crimes against women, which are available at www.mha.gov.in.

ANNEXURE MENTIONED IN THE REPLY TO RAJYA SABHA UNSTARRED QUESTION NO 1681 FOR REPLY ON 15March 2023

State/UT-wise Cases Sent for Trial (CST), Cases Convicted (CON), Cases Pending Trial at the end of the year (CPTEY), under Crime against Women during 2017-2021

SL	State/UT	2017			2018			2019			2020			2021		
		CST	CON	CPTEY	CST	CON	CPTEY	CST	CON	CPTEY	CST	CON	CPTEY	CST	CON	CPTEY
1	Andhra Pradesh	15105	883	32474	15419	772	34253	14797	608	37493	13106	279	43466	16084	176	51641
2	Arunachal Pradesh	217	2	2166	221	9	2358	164	6	2506	227	1	2729	298	21	2944
3	Assam	12699	429	49347	16985	301	56240	16880	288	66521	16314	140	78562	17545	148	92042
4	Bihar	11415	563	65062	11111	473	74099	10859	463	81678	9787	174	90936	12376	521	101701
5	Chhattisgarh	6977	1904	20920	6919	1527	23317	6362	1622	24631	6288	870	28556	6699	819	32533
6	Goa	345	18	1264	327	15	1438	270	11	1563	176	11	1664	178	4	1755
7	Gujarat	8174	137	76301	7819	110	81138	8103	217	85531	7522	59	91732	6868	127	96001
8	Haryana	6141	853	18148	7854	925	20580	8263	868	23456	7662	168	30071	9057	467	36475
9	Himachal Pradesh	883	59	5823	1197	58	6509	1245	90	7173	1261	49	8136	1280	72	8997
10	Jharkhand	3678	965	14167	4760	557	16667	5326	1088	19417	5704	992	23157	5779	606	27593
11	Karnataka	13198	337	49218	12141	525	54224	10855	363	56595	10354	163	62856	13033	512	69194
12	Kerala	10412	758	57793	9233	799	61420	9958	560	65994	9497	1367	67542	13417	502	77147
13	Madhya Pradesh	27302	5797	79413	25315	5675	85063	22661	4191	89462	22141	2017	104167	26092	4057	115771
14	Maharashtra	24186	1397	180366	25393	1529	192200	28234	1552	207220	27104	668	229242	31885	996	252852
15	Manipur	111	14	591	112	13	675	139	29	763	110	2	863	125	8	958
16	Meghalaya	344	19	2178	296	33	2362	586	405	2238	377	63	2467	542	66	2882
17	Mizoram	291	100	372	270	55	580	162	98	631	167	72	694	169	45	808
18	Nagaland	78	41	138	42	26	151	36	3	181	25	13	189	41	7	219
19	Odisha	17387	372	90095	16149	463	100649	17675	415	114155	22729	144	135313	25193	193	158193
20	Punjab	3050	506	6945	3210	532	7582	3743	584	8693	3518	194	11406	3742	307	13643
21	Rajasthan	14237	5096	71299	15112	3695	75882	21818	5625	83860	18311	3780	93508	22532	4180	105202
22	Sikkim	145	38	155	147	36	206	110	16	277	106	11	353	118	24	404
23	Tamil Nadu	4741	648	18641	4646	815	18932	4350	629	19713	4838	392	22568	5642	500	25291
24	Telangana	13816	426	32740	12916	632	35894	16057	601	39620	17124	801	49935	19437	406	60666
25	Tripura	806	90	3980	708	55	4106	864	119	4115	794	34	4702	813	47	5148
26	Uttar Pradesh	38722	9031	139787	40045	8805	164720	44182	8059	184437	41109	8386	211604	42727	7713	240921
27	Uttarakhand	1298	244	4657	1847	132	6244	1758	577	6836	2037	99	8628	2548	196	10761
28	West Bengal	32043	236	234840	29092	348	257229	27825	309	275741	31354	73	303360	34565	154	331629
	TOTAL STATE(S)	267801	30963	1258880	269286	28915	1384718	283282	29396	1510500	279742	21022	1708406	318785	22874	1923371
29	A&N Islands	134	6	683	163	9	805	120	11	837	149	15	928	167	17	948
30	Chandigarh	302	64	635	247	69	678	221	39	752	197	11	882	177	20	914
31	D&N Haveli and Daman & Diu+	42	7	189	53	8	176	77	0	200	57	2	225	71	2	234
32	Delhi	11031	860	43236	11635	774	51369	9590	1467	56409	9028	403	64177	9538	274	72541
33	Jammu & Kashmir*	2131	75	11762	2223	75	12219	2168	46	13049	2003	19	14382	3147	52	16648
34	Ladakh	-	-	-	-	-	-	-	-	-	9	14	29	12	4	29
35	Lakshadweep	5	0	24	7	0	31	14	0	43	8	2	48	24	0	70
36	Puducherry	132	0	430	125	6	540	107	9	523	110	63	524	162	0	672
	TOTAL UT(S)	13777	1012	56959	14453	941	65818	12297	1572	71813	11561	529	81195	13298	369	92056
	TOTAL (ALL INDIA)	281578	31975	1315839	283739	29856	1450536	295579	30968	1582313	291303	21551	1789601	332083	23243	2015427

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2017-2019

*' Data of erstwhile Jammu & Kashmir State including Ladakh during 2017-2019